

Central Administrative Tribuna
Calcutta Bench

MA/56/2003
(OA/602/96)

Date of Order: 28-2-03

Present:

Hon'ble Mr.B.P.Singh, Administrative Member

Hon'ble Mr.Nityananda Prusty, Judicial Member

Union of India through Secretary, D/o
Statistics and 4 others

Applicants

-Vs.-

Kalyan Kumar Mukherjee and 11 ors.
Respondents

For the applicants : Mr. M.S.Banerjee, Counsel

For the respondents : Mr. K.C.Saha, Counsel

O R D E R

B.P.Singh, AM

Ld. Counsels for both sides are present.

2. In view of the facts and grounds stated in the MA the ld.Counsel for the applicants prays for extention of time by 3 months from the date of filing of this MA.

3. Ld. Counsel for the respondents in the MA has no objection to the prayer made in this application provided the order of the Tribunal dated 30-8-2002 passed in OA/602/96 is fully implemented within the said period.

4. In view of the above we hereby allow to the prayer of the applicants in the MA for extention of time by 3 months from the date of filing of the MA i.e. 3-2-2003. We expect that the order of the Tribunal dated 30-8-2002 shall be complied with in full within this period i.e. by 3-5-2003.

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